

popularity... (*Interruption*) Besides that, I have something more to say..... (*Interruptions*)....

MR. SPEAKER: Please be brief.

SHRI RAM NAIK (Bombay North): Mr. Speaker Sir, how can the names of the Chief Minister and the Minister of a State can go on record? Their names should be expunge. It is not in conformity with the laws... (*interruptions*)

SHRI CHANDULAL CHANDRAKAR: The Minister of the State is still at Bhilai. The result is that the terrible terror of police is still rampant there. I do not want to disclose anybody's name. Therefore, I submit that some leader of the Bhartiya Janta Party is favouring the police officers there. This way the police is doing whatever it wishes and the terror is increasing like anything. Mr. Speaker, Sir, during the two years tenure of the Bhartiya Janta party rule in Madhya Pradesh these misdeeds are being committed. Now it is beyond the tolerance of the people of Madhya Pradesh. Therefore, through you, I would like to request the Hon. Prime Minister for immediate dismissal of Madhya Pradesh Government before the coming Presidential elections on 13th and the right and justice be restored to the people there. (*Interruptions*)

[*English*]

SHRI CHITTA BASU (Barasat): Sir, I rise to join Mr. Chandulal Chandrakar in condemning the brutal firing on the innocent protestors at Bhilai. The story is very sad and painful. About 4,000 workers belonging to scheduled castes, scheduled tribes and others were peacefully demonstrating against the industrialists-the employers-for implementing the assurances. (*Interruptions*) The Madhya Pradesh opened fire without giving previous warning leading to the death of more than 17 workers and injuries to more than 100 workers who were present on the occasion.

All the teams, which have visisted the place after the firing had taken place, came to the conclusion that the entire blame rests on the Government of Madhya Pradesh. You will be astonished to learn that a human right activist-PUCL General Secretary-has of late been to Bhilai and he has been arrested. The magistrate has demanded more than Rs. 1 lakh for his bail. It is not possible for anybody to give an assurance for Rs. 1 lakh for seeking bails for a offence, if there is any, of that very nature. (*Interruptions*)

There has been no serious attempt on the part of the Government of Madhya

Pradesh for bringing about a peaceful solution of the dispute. It is known that the Industries Minister entered into some negotiations with the workers' union.

MR. SPEAKER: You don't have to narrate everything which has been already said. Please come to the point.

SHRI CHITTA BASU: How did the situation develop?

MR. SPEAKER: Why is it necessary to repeat?

SHRI CHITTA BASU: The workers were assured that they will be taken back to the jobs. But even after months, the assurances have not been implemented which has really caused resentment among the worker. And this led to the protest demonstration. There are reasons to believe that this agreement or these assurances are not being implemented because of the pressure brought to bear upon by the industrialists' lobbies of the Madhya Pradesh Government. Therefore, it is a fit case on the one hand to intervene by the Government of India, by the Labour Ministry, to take appropriate steps for the resolution of the dispute.

Since it also affects the scheduled castes and the scheduled tribes, it is the Home Ministry which has also got the responsibility. Therefore, I demand that there should be two statements. One should be from the Ministry of Labour so far as entrenchment issue is concerned. There should be another statement from the Ministry of Home about firing.

MR. SPEAKER: If you are long, it becomes less effective. So, please be very brief.

SHRI BASUDEB ACHARIA (Bankura): Sir, what has happened in the steel city of Bhilai on 1st July...

MR. SPEAKER: You don't have to narrate. Please be brief.

SHRI BASUDEB ACHARIA: I will be very brief this time.

MR. SPEAKER: Really brief!

SHRI BASUDEB ACHARIA: But considering the seriousness of the matter, you will also consider. Most of the workers belonged to the tribal people of Chatisgarh area. They were very much peaceful. They were squatting on the railway track. A notice was given to the Government that they would launch this type of movement. The Government of Madhya Pradesh was quite aware of

this agitation to be launched by the Chatisgarhi Mukti Morcha. One of their major demands was about the arrest of the murderer of Shankar Guha Niyogi who was murdered last year. None of the culprits has been arrested. And those who were arrested, they were released later on. This was one of the important demands of the thousands of the tribal workers of Chattisgarh area.

SHRI RAM NAIK: Earlier he said "No-body was arrested" and now he is saying that those who were arrested are released. There should be some relation between the two statements.

SHRI BASUDEB ACHARIA: There was resentment among the tribal workers and they decided to launch a movement against this. Only one police officer, that is one DSP was posted there though the Government was quite aware of the enormity of the case because a notice was given to the Government to the effect that the tribal workers under Chatisgarh Mukti Morcha would launch this type of movement. There was an agent provocator like the Bajrang Dal. (*Interruptions*)

There was police firing on the workers. A Member of Parliament of the other House, belonging to CPI (M), Shri M.A. Baby visited the place and reported that more than 25 tribal workers were killed because of police firing. At least two dozens of workers were missing and still they are not traceable. More than hundred workers are still languishing in hospital. Their condition is very serious. The State Government has announced that a judicial inquiry would be held but they have not yet announced as to who will inquire into this incident. They have not appointed any judge. We demand that a Supreme Court judge and not the High Court judge be appointed to inquire into this incident of such a serious nature. This type of incident has never taken place on the tribal workers who were squatting on a railway track. I demand that an adequate compensation should be paid to the families of the workers who have been killed because of police firing.

The incident took place on the 1st of this month. The Home Minister must have received the report from the State Government. Looking to our yesterday's experience when the Home Minister made a Statement, we know what will be there in the Statement but still we demand that a statement should be made by the Home Minister on the Bhilai incident. What had happened in Bhilai where more than 25 tribal workers were killed because of the police firing? I demand that today itself the Home Minister should make a statement on the floor of the House.

MR. SPEAKER: There are two things which we would like to do in between. Of course, I am going to allow other hon. Members also to raise certain other points. One is, I have received a letter from Shri Chandra Shekhar ji about mis-reporting. Some names are given in that letter. I will look into it.

SHRI CHANDRA SHEKHAR (Ballia): Mr. Speaker, Sir, it is not a matter which you will look into it. Yesterday I stood in support of the No Confidence Motion. And three important Dailies said that conspicuously Shri Chandra Shekhar did not stand up. It is not a matter to be discussed in the Chamber. How irresponsibly the newspapers behave?

SHRI MURLI DEORA (Bombay South): Now, you have clarified it.

SHRI GEORGE FERNANDES (Muzaffarpur): You should reprimand those newspapers. (*Interruptions*)

SHRI CHANDRA SHEKHAR: Is it the way to discuss it? Mr. Speaker, Sir, I am getting telephone calls from the people. You say that I have just written a letter. I do not want to raise this matter. I wrote a letter to you. At least, you should have read my letter in the house. Mr. Speaker, Sir, I am very sorry that it is the question of my political credentials and to treat it as if some report has appeared... (*Interruptions*)

MR. SPEAKER: Chandra Shekhar ji, I received this letter when I was sitting in the Chair itself. It is only five minutes before and you don't expect me to conduct the business of the House and read the letter also. (*Interruptions*)

MR. SPEAKER: I have not referred to the Rules also. I think unnecessarily, you are getting angry Chandra Shekharji. I never referred to the Rules and I never stated that what is stated in the newspapers is correct. (*Interruptions*)

SHRI SOMNATH CHATTERJEE (Bolgpur): Now, it is clarified that you did support it.

MR. SPEAKER: I just wanted to clarify it.

SHRI CHANDRA SHEKHAR: Whether you refer to the Rules or not, I don't bother about it.

MR. SPEAKER: You please don't feel agitated, I just wanted to clarify it. (*Interruptions*)